

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9819/2014

(Arising out of impugned final judgment and order dated 30/05/2014 in CRLA No. 1279/1995 passed by the High Court of Judicature at Allahabad)

SULTAN KHAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T. and office report)

Date : 08/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. S.K. Jain,Adv.
Mr. Sanjay Kumar Tyagi,Adv.

For Respondent(s)

Mr. Chandra Shekhar,Adv.
Mr. Prabhat Kr. Rai,Adv.
Mr. S. K. Verma,Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to entertain this special leave petition, which is dismissed.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER

Signature Not Verified

Digitally signed by
Narendra Prasad
Date: 2015.01.10
10:46:46 IST
Reason: